CP NO. 113/2003 RT NO.03/2016

Mr. Ved Kapoor & Anr.

... Petitioners

Versus.

M/s Hitkari China Industries Ltd. & Ors.

...Respondents

Present:

Mr. Vishal Gupta, Advocate for petitioners.

As per office report the notice sent to respondent No.2 has been served and notices sent to rest of the respondents have been received with the remarks that respondents have left the given address. Learned counsel for the petitioners has stated that the matter has been settled and the petitioners would be making a statement on the next date seeking to withdraw the instant petition.

Adjourned to 18.10.2016 along with CP No.74/2003 / RT No. 02 of 2016.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

October 06, 2016

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